

WP(C) No. 62 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. AS Siddique, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

BA No.13 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R Sharon, Advocate, present for the applicant.

Shri H Kharmih, Advocate, present for the State respondents.

Learned counsel for the State respondents prays for and is allowed further two weeks' time to produce the case diary.

List this bail application on 08.05.2014.

CHIEF JUSTICE

dev
22.04.14

BA No.15 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the applicant.

Ms NG Shylla, Govt. Advocate, present for the respondents.

Learned counsel for the applicant prays for and is allowed to withdraw this bail application with liberty to seek the remedy first before the Sessions Judge.

Accordingly, this bail application is dismissed as withdrawn without expressing any opinion on the merits.

CHIEF JUSTICE

dev
22.04.14

Crl Appeal No. 5 of 2010

22.04.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri R Jha, counsel for
the appellant. List on 20.05.2014 for hearing.

CHIEF JUSTICE

dev
22.04.14

MC No. 130 of 2014
IN WP(C)No.372 of 2013

22.04.2014

HON'BLE THE CHIEF JUSTICE

Ms P Bhattacharjee, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed four weeks' time to file counter affidavit to the affidavit filed with the Misc. Application.

List after four weeks along with WP(C)No. 372 of 2013.

CHIEF JUSTICE

dev
22.04.14

WP(Crl)No.1 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate, present for the petitioner.

Shri ND Chullai, Senior Govt. Advocate, present for the respondents.

Shri M Shangpliang, Advocate, present for respondent No. 4.

Learned counsel for respondent No. 4 Nightstarland Mawlong prays for and is allowed three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
22.04.14

WP(Crl)No.8 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Ms SG Momin, Advocate, present for the petitioner.

Shri R Gurung, Advocate, present for the respondents.

By means of this writ petition (Crl), the petitioner has challenged the detention of her husband Sengsan R Marak, under Meghalaya Preventive Detention Act, 1995.

Learned counsel for the respondents prays for and is allowed three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
22.04.14

WP(C) No. 142 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. HL Shangreiso, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C)No.6 of 2013

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S Chackravorty, Advocate, present for the petitioner.

Ms PS Nongbri, Advocate, present for respondents No. 1 and 2.

Shri PN Nongbri, Advocate, present for respondents No. 3 and 4.

Affidavit-in-opposition has been filed on behalf of respondents No. 3 and 4. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed two weeks' time to file rejoinder affidavit to the affidavit filed on behalf of respondents No. 3 and 4.

List after two weeks. Meanwhile, respondents No. 1 and 2 are allowed to file their counter affidavits.

Interim order dated 11.01.2013, passed in Misc. Case No. 9 of 2013, is extended till the next date of listing.

CHIEF JUSTICE

dev
22.04.14

WP(C)No.9 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Das, Advocate, present for the petitioner.

Shri R Gurung, Govt. Advocate, present for the respondents.

Heard.

Admit the petition.

Affidavits are already exchanged.

List this writ petition for hearing before the appropriate Bench.

CHIEF JUSTICE

dev
22.04.14

WP(C)No.32 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed two weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List after two weeks.

Interim order dated 13.02.2014 is extended till the next date of listing.

CHIEF JUSTICE

dev
22.04.14

WP(C)No.39 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Dr. ODV Ladia, Advocate, present for the petitioner.

Shri R Gurung, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
22.04.14

WP(C)No.53 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the petitioner.

Shri R Gurung, Govt. Advocate, present for the respondents.

Heard.

Admit the petition.

Affidavits are already exchanged.

List this writ petition for hearing before the appropriate Bench.

CHIEF JUSTICE

dev
22.04.14

WP(C) No. 59 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mrs. Y. Shylla, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 60 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mrs. Y. Shylla, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 62 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. AS Siddique, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

BA No.13 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R Sharon, Advocate, present for the applicant.

Shri H Kharmih, Advocate, present for the State respondents.

Learned counsel for the State respondents prays for and is allowed further two weeks' time to produce the case diary.

List this bail application on 08.05.2014.

CHIEF JUSTICE

dev
22.04.14

BA No.15 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the applicant.

Ms NG Shylla, Govt. Advocate, present for the respondents.

Learned counsel for the applicant prays for and is allowed to withdraw this bail application with liberty to seek the remedy first before the Sessions Judge.

Accordingly, this bail application is dismissed as withdrawn without expressing any opinion on the merits.

CHIEF JUSTICE

dev
22.04.14

Crl Appeal No. 5 of 2010

22.04.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri R Jha, counsel for
the appellant. List on 20.05.2014 for hearing.

CHIEF JUSTICE

dev
22.04.14

MC No. 130 of 2014
IN WP(C)No.372 of 2013

22.04.2014

HON'BLE THE CHIEF JUSTICE

Ms P Bhattacharjee, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed four weeks' time to file counter affidavit to the affidavit filed with the Misc. Application.

List after four weeks along with WP(C)No. 372 of 2013.

CHIEF JUSTICE

dev
22.04.14

WP(Crl)No.1 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate, present for the petitioner.

Shri ND Chullai, Senior Govt. Advocate, present for the respondents.

Shri M Shangpliang, Advocate, present for respondent No. 4.

Learned counsel for respondent No. 4 Nightstarland Mawlong prays for and is allowed three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
22.04.14

WP(Crl)No.8 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Ms SG Momin, Advocate, present for the petitioner.

Shri R Gurung, Advocate, present for the respondents.

By means of this writ petition (Crl), the petitioner has challenged the detention of her husband Sengsan R Marak, under Meghalaya Preventive Detention Act, 1995.

Learned counsel for the respondents prays for and is allowed three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
22.04.14

WP(C) No. 142 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. HL Shangreiso, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C)No.6 of 2013

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S Chackravorty, Advocate, present for the petitioner.

Ms PS Nongbri, Advocate, present for respondents No. 1 and 2.

Shri PN Nongbri, Advocate, present for respondents No. 3 and 4.

Affidavit-in-opposition has been filed on behalf of respondents No. 3 and 4. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed two weeks' time to file rejoinder affidavit to the affidavit filed on behalf of respondents No. 3 and 4.

List after two weeks. Meanwhile, respondents No. 1 and 2 are allowed to file their counter affidavits.

Interim order dated 11.01.2013, passed in Misc. Case No. 9 of 2013, is extended till the next date of listing.

CHIEF JUSTICE

dev
22.04.14

WP(C)No.9 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Das, Advocate, present for the petitioner.

Shri R Gurung, Govt. Advocate, present for the respondents.

Heard.

Admit the petition.

Affidavits are already exchanged.

List this writ petition for hearing before the appropriate Bench.

CHIEF JUSTICE

dev
22.04.14

WP(C)No.32 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed two weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List after two weeks.

Interim order dated 13.02.2014 is extended till the next date of listing.

CHIEF JUSTICE

dev
22.04.14

WP(C)No.39 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Dr. ODV Ladia, Advocate, present for the petitioner.

Shri R Gurung, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
22.04.14

WP(C)No.53 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the petitioner.

Shri R Gurung, Govt. Advocate, present for the respondents.

Heard.

Admit the petition.

Affidavits are already exchanged.

List this writ petition for hearing before the appropriate Bench.

CHIEF JUSTICE

dev
22.04.14

WP(C) No. 59 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mrs. Y. Shylla, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 60 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mrs. Y. Shylla, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 105 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 91 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 92 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 93 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 94 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 95 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 96 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 97 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 98 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 99 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 100 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 101 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 102 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 103 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 104 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 143 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. K.Sunar, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 106 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 107 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 108 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 109 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 110 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 111 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 112 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. NM Mansuri, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 113 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. NM Mansuri, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 114 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. NM Mansuri, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 115 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. NM Mansuri, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 116 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. NM Mansuri, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 117 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. NM Mansuri, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 121 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. RK Jahrin, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C) No. 125 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. KN Choudhury, Sr. Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C)No.372 of 2013

22.04.2014

HON'BLE THE CHIEF JUSTICE

Ms P Bhattacharjee, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed four weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List after four weeks.

CHIEF JUSTICE

dev
22.04.14

WP(C) No. 144 of 2014

22.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. K.Sunar, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

Dev

WP(C)No.153 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the petitioners.

Mrs S Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
22.04.14

WP(C)No.155 of 2014

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the petitioner.

Shri ND Chullai, Senior Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit/seek instructions in the matter.

List on 20.05.2014.

CHIEF JUSTICE

dev
22.04.14

WP(C)No.233 of 2013

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the petitioners.

Ms NG Shylla, Govt. Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed two weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondents.

List after two weeks.

CHIEF JUSTICE

dev
22.04.14

WP(C)No.248 of 2013

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further one week's time to file counter affidavit.

List after one week.

CHIEF JUSTICE

dev
22.04.14

WP(C)No.319 of 2013

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondent No. 1.

Ms NG Shylla, Govt. Advocate, present for respondent No. 2.

Ms PS Nongbri, Advocate, present for respondents No. 3 and 4.

Learned counsel for the respondents pray for and are allowed further three weeks' time to file their counter affidavits.

List after three weeks.

CHIEF JUSTICE

dev
22.04.14

WP(C)No.332 of 2013

22.04.2014

HON'BLE THE CHIEF JUSTICE

Shri PN Nongbri, Advocate, present for the petitioner.

Ms NG Shylla, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
22.04.14